

ACT NO. IX OF 1912.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

[Received the assent of the Governor General on the 18th
September, 1912.]

An Act further to amend the Presidency
Small Cause Courts Act, 1882.

XV of 1882. **W**HEREAS it is expedient further to amend the
Presidency Small Cause Courts Act, 1882; It
is hereby enacted as follows :—

1. This Act may be called the Presidency Small Cause Courts (Amendment) Act, 1912. Short title.

XV of 1882. 2. In section 41 of the Presidency Small Cause
Courts Act, 1882, for the word "one" the word
"two" shall be substituted. Amendment
of section 41,
Act XV,
1882.